

Serial No. 2021  
As per Register of Notary

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**Before the National Green Tribunal, Eastern Zone Bench, Kolkata**

**Original Application No. 84/2020/EZ**

Rajjak Seikh & Ors

...Applicant

Versus

West Bengal Pollution Control Board  
and Ors.

....Respondents

**STATUS REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF THE  
RESPONDENT NO. 7 BLOCK LAND & LAND REFORMS OFFICER,  
KRISHNAGAR-II, NADIA ABOVE NAMED.**

I, Shri Apurba Pande, son of Anil Krishna Pande , aged about 43 years, by faith: Hindu, by occupation- Government Service, now posted as Block Land & Land Reforms Officer, Krishnagar-II, Nadia, District: Nadia, Pin No. 741140, do hereby solemnly verify and say as follows :-

1. I am the Block Land & land Reforms Officer, Krishnagar-II, Nadia, the Respondent No. 7 herein, I have made myself acquainted with the facts and circumstances of this case and have been duly authorized by Respondent No 3 to 6 , 8 & 9 to affirm this affidavit.

2. That this affidavit is being affirmed in pursuant to the solemn order passed by the Hon'ble National Green Tribunal Eastern Zone Bench, Kolkata on 02.08.2021 directing the State Respondent to file an affidavit indicating the action taken towards restoration of the land as per the directions given by the B.L. & L.R.O., Krishnanagar-II dated 06.04.2021.

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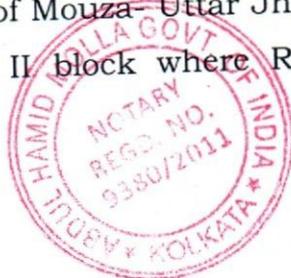
3. That by order dated 03.03.2021 The Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata was pleased to direct that a joint committee comprising West Bengal Pollution Control Board, SEIAA, West Bengal and District Magistrate Nadia to file a status report in the matter within two months by e-mail.

4. That on 24.03.2021 in compliance to the order dated 03.03.2021, a three men committee comprising Environmental Engineer, West Bengal Pollution Control Board, Deputy D.L & L.R.O, Nadia & Environment officer, SEIAA, Department of Environment conducted a site inspection at plot No. 130,132,133,152,104,134,136 of Mouza- Uttar Jhiktipota, JL No.-30, under Dhubulia P.S. of Krishnagar- II block where Rupa Brick field (Rose) is situated.

5. That on inspection the Committee found that the said brick field has no consent to establish, consent to operate certificate and/or environmental clearance (EC) for excavation or borrowing of brick earth or ordinary earth. Further the unit does not have any land conversion certificate (from original Agricultural classification) for purpose of setting up of brick field under provision of Sec. 4C of the WBLR Act, 1955. The ADM (LR) & DL&LRO, Nadia issued a closure notice on 24.03.2021 to the concerned brick field. Photocopy of the said notice is annexed herewith as **Annexure -A**

6. That on 01.04.2021 the ADM (LR), Nadia directed this deponent i.e. BL&LRO, Krishnagar-II to issue notice under section 4C (5) of the WBLR Act, 1955 to the unauthorized Brick field Owner to restore the nature of the land within 30 days from the receipt of the Notice.

7. That on 06.04.2021 this deponent i.e. the BL&LRO, Krishnagar-II issued a notice under section 4C(5) of the WBLR Act, 1955 directing to the owners of the brick field to restore the classification of the plot No. 130,132,133,152,104,134,136 of Mouza- Uttar Jhiktipota, JL No.-30, under Dhubulia P.S. of Krishnagar- II block where Rupa Brick field (Rose) is



situated in its original condition. Photocopy of the said notice is annexed herewith as **Annexure -B**

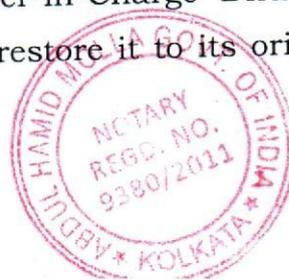
8. That on 06.08.2021 this deponent i.e. the BL&LRO, Krishnagar-II submitted an enquiry report to the ADM (LR), Nadia stating that the owners of the said brickfield have not restored character of the said plots to its original condition inspite of notice dated 06.04.2021.

9. That on 06.08.2021 the ADM(LR), Nadia issued a notice to concerned brick field owners & other respondents for a meeting on 09.08.2021 in the chamber of the ADM(LR) for restoration of land in its original character of the case plots. Photocopy of the said notice is annexed herewith as **Annexure- C**

10. That on 09.08.2021 a meeting has held in the chamber of the ADM (LR), Nadia in presence of the SDO, Sadar, Krishnagar, SDL&LRO, Sadar, Krishnagar, the BDO, Krishnagar-II, the BL&LRO, Krishnagar-II, O/C Dhubulia PS and Sk Sahin i.e. Respondent No.-11 in the OA being No. 84/2020 for restoration of land in its original character of the case plots peacefully and it has been decided that the respondents i.e. Sk Sahin & Ors to restore the character of the land by 12.08.2021 and on 13.08.2021 the BL&LRO, Krishnagar -II shall inspect the brick field and submit report and on inspection if it is found that the case plots are not restored to its original conditions, then the SDO, Sadar shall take appropriate action in accordance with law.

11. That on 13.08.2021 this deponent i.e. the BL&LRO, Krishnagar-II have visited the brick field and found that the owners of the brick field have started demolition of structure of the said brick field. But the chimney still exists though the manufacturing of brick has completely stopped, which was reported to the ADM (LR) Nadia Immediately.

12. That on 14.08.2021 the Officer-in-Charge Dhubulia Police Station with force went to the case plots to restore it to its original conditions but



the demolition work could not be executed due to agitation against demolition by the huge mass comprising mainly female and children and the Officer-in-Charge Dhubulia Police Station by his report intimated the S.D.O, Sadar that demolition programme may lead to huge law and order problem which the S.D.O, Sadar has reported to the ADM(LR) on 18.08.2021.

13. That on 19.08.2021 the ADM (LR), Nadia has issued a letter to the SDO, Sadar, Nadia with a request to complete the restoration process by 30.08.2021 by arranging adequate force. Photocopy of the said letter is annexed herewith as **Annexure- D**.

14. It is therefore prayed that the Hon'ble Tribunal may pass necessary order or further orders as it deem fit and proper in the interest of justice.

15. The statements made in paragraph 1 to 15 are based on information derived from the record which are usually kept and maintained by the answering respondents in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

IDENTIFY THE PERSONS

Prepared in my office

  
 ADVOCATE  
 ENROLL NO  
 (M) NO-

*Apurba Pande*  
**Deponent**

Solemnly affirm and declare  
 before me on Identification by  
 Ld. Advocate

ABDUL HAMID MOLLA  
 Notary Public  
 Government of India  
 Reg. No.- 9380/2011  
 High Court, Calcutta  
 M-9631104098

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628  
06/04/21

(5)



**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE DISTRICT LAND & LAND REFORMS OFFICER, NADIA**  
ADMINISTRATIVE BUILDING (1<sup>ST</sup> FLOOR), KRISHNAGAR, NADIA. 741101  
E-mail: [admlrnadia@gmail.com](mailto:admlrnadia@gmail.com)

Memo No: 1457 /VI-31(07)/MM/LR/12

Dated, Krishnagar, the 24/03/2021

From: The Additional District Magistrate and  
District Land and Land Reforms Officer, Nadia.  
To: Shahin Sk.  
S/o-Bahar Ali Sk.  
Debipur, Nowapara-I G.P.  
Krishnagar-II Block, PS. Dhubulia  
Dist. Nadia.

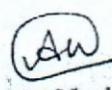
**Sub: Closure Notice for Unauthorized Brick Field**

As per the regulatory guideline for Brick Field issued by the Land & Land Reforms Department (M & M Branch), Government of West Bengal Vide Memorandum No. 2648-M&M/LR/A-II-26/2010 dt. 27/10/2016 and Memorandum No. 2649-M&M-26/2010 dt. 27/10/2016, it is mandatory for all brick fields to obtain Consent to Establish (CTE) and/ or Consent to Operate (CTO) from competent authority maintaining all necessary formalities and abiding all terms and condition of said regulatory guideline.

Whereas it is observed that he is operating a brick field in the name of ROSE Brick over the LR Plot no. 132,133,130,134,104,152 of Mouza- Uttarjhitkipota, JL. No-30, J.L. no.-30 under - Krishnagar-II,Development Block ,Nadia in an unauthorized manner without having any CTE/CTO.

He is, therefore, directed to Close Down his brick field operation immediately from the receipt of this notice. Any violation of this direction will be viewed seriously and stringent action will be taken against him as per the existing provision of law.

Land Schedule.  
District: Nadia, P.S.- Dhubulia, Block: Krishnagar-II,  
Mouja: Uttarjhitkipota, JL. No-30  
Plot No- 132, 133, 130, 134, 136, 104, 152

  
Additional District Magistrate and  
District Land and Land Reforms Officer, Nadia.

Dated, Krishnagar, the 24/03/2021

Memo No: 1457/12/VI-31(07)/MM/LR/12

Copy to:-  
1) The SDL&LRO, Sadar for information to monitor strict compliance of this Closure Notice.  
2) The B.L. & L.R.O. Krishnagar-II, with request to serve the notice properly and to send Service Return with the status of compliance of the aforesaid order issued in respect of the said Brick Field.

  
Additional District Magistrate and  
District Land and Land Reforms Officer, Nadia

Uttam Barm  
Mr. Barm  
06/04/21



**GOVERNMENT OF WEST BENGAL  
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER  
Krishnagar-II, Nadia**

**NOTICE**

**(As per provision of Sec. 4C(5) of the WBLR Act, 1955)**

No. : 106/Kgr-II/21

Date : 06/04/2021

1) Shahin Sk  
S/O-Bahar Ali Sk  
Vill-Debipur, P.O.-Dolimaula  
P.S.-Dhubulia, Dist-Nadia

Whereas it appears from the enquiry report by the RI Nowpara- I, with a prima facia, observation that you have violated the provisions of Section 4 (C) of the WBLR act, 1955.

And

Whereas it also appears from the enquiry report that you have changed the character of LR Plot No. 132,133,130,134,136,104,152 of Mouza- Jhitkipota, J.L. No. 30, area- 2.89 Acres, P.S.- Dhubulia without taking permission from appropriate Authority under the provisions of WBLR Act, 1955 which attracts severe violation of the provisions of Sec. 4C of the WBLR Act, 1955.

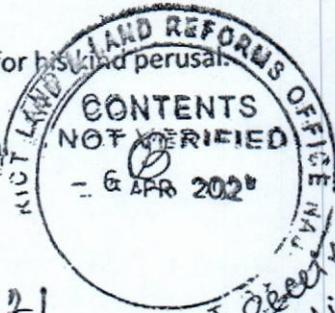
Now you are hereby directed to restore classification of the plots in question in its original condition within 30(Thirty) Days from the receipt of this notice without fail. Otherwise penal action as laid down in the statute of the said Act, will be taken against all of you.

*06/04/21*  
Block Land & Land Reforms Officer,  
Krishnagar-II, Nadia  
Date-06/04/2021

Memo No. : 106(5)/Kgr-II/21

Copy to:

- The A.D.M. & District Land & Land Reforms Officer, Nadia for his kind perusal.
- The S.D.O. Krishnagar Sadar for his kind perusal.
- The SDL&LRO, Sadar, Krishnagar, Nadia for his kind perusal.
- The B.D.O. Krishnagar II for his kind information.
- The O.C. Dhubulia P.S. for taking necessary action.



*06/04/21*  
Block Land & Land Reforms Officer,  
Krishnagar-II, Nadia



*Received  
Shahin Shaikh  
06/04/21*

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE DISTRICT LAND & LAND REFORMS OFFICER, NADIA  
ADMINISTRATIVE BUILDING (1<sup>ST</sup> FLOOR), KRISHNAGAR, NADIA. 741101  
E-mail: [admlrnadia@gmail.com](mailto:admlrnadia@gmail.com)

Memo No: 2113 /VI-39(36)/MM/LR/21

Dated, Krishnagar, the 06/08/2021

- To:
1. The Sub-Divisional Officer, Sadar, Krishnagar
  2. The Sub-Divisional Land & Land Reforms Officer, Sadar, Krishnagar
  3. The Block-Development Officer .Krishnagar-II, Nadia
  4. The Block Land & Land Reforms Officer , Krishnagar-II, Nadia
  5. The Officer –In –Charge, Dhubulia P.S., Nadia
  6. Shake Shahin, Vill. Uttar Jhitkipota, P.O.-Doli Moila, P.S. –Dhubulia

Sub:- Restoration of land as per Order of the Hon'ble NGT  
in connection with OA 84/2020 in the matter of Rajjak Shekh &Ors  
–Vs.- West Bengal Pollution Control Board & Ors

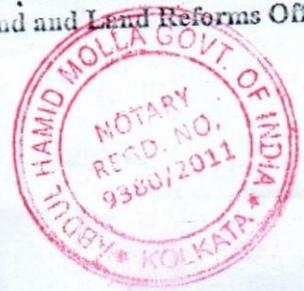
An urgent meeting on the issue of the restoration of land in its original character in respect of Plot Nos. 132, 133, 130, 134, 136, 104, 152, of Mouza- Uttarjhitkipota, JL No. 30 under Krishnagar –II Block will be held on 09/08/2021 at 11.30 am in the chamber of the undersigned.

All are requested to attend the meeting positively.

Land Shedule  
JL. No.-30, Mouza: Uttarjhitkipota  
Dag No. 132, 133, 130, 134, 136, 104, 152.  
Khatian No.-522  
Area-2.89 acres  
Vill. Uttar Jhitkipota, P.O.-Doli Moila, P.S. –Dhubulia, Dist.- Nadia, PIN-741140, Block-  
Krishnagar-II

*Rajsh*

Additional District Magistrate and  
District Land and Land Reforms Officer, Nadia





Government of West Bengal

Office of the District Land & Land Reforms Officer, Nadia

Administrative Building (1<sup>st</sup> Floor), Krishnagar:: Nadia

Memo No. 2168

Date: 19/08/2021

To,  
The Sub Divisional Officer,  
Sadar, Krishnagar,  
Nadia

Sub: Restoration of Plots of lands as per order of the Hon'ble NGT in connection with OA No. 84/2020(EZ) in the matter of Rajjak Shekh & Ors -Vs.- West Bengal Pollution Control Board & Ors

Ref: Your office Memo No. 1713/S (Con) Dated: 18/08/2021

In connection with the above cited subject and memo under reference you are hereby again requested to restore the character of lands in question in its original character within 30/08/2021 without fail by arranging adequate force.

Additional District Magistrate And  
District Land and Land Reforms Officer, Nadia

Memo No. 2168/1 (1)

Date: 19/08/2021

Copy forwarded to:

- 1) The Additional SP, Krishnagar Police District with a request to provide adequate force for above said restoration work.

Additional District Magistrate And  
District Land and Land Reforms Officer, Nadia



**Before the National Green Tribunal, Eastern Zone  
Bench, Kolkata**

**Original Application No. 84/2020/EZ**

Rajjak Seikh & Ors

...Applicant

Versus

West Bengal Pollution Control Board  
and Ors.

....Respondents



23 AUG 2021

**STATUS REPORT IN THE FORM OF  
AFFIDAVIT ON BEHALF OF  
THE RESPONDENT NO. 7 BLOCK  
LAND & LAND REFORMS OFFICER,  
KRISHNAGAR-II, NADIA ABOVE  
NAMED.**

**RAJIB RAY**

Advocate

Bar Association, Room No.13

High Court, Calcutta

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Email:rajib.ray23@gmail.com